



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III

MEETING No. NC/3/MEET/Oct/202122/10

DATED: 12/11/2021

Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30. Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/Oct/202122/10 dated 12.11.2021, was actually held on 26.11.2021 under the Chairmanship of Dr. Amiya Chandra, Addl. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

S.No.	Name and Designation of Representatives	Department
1	AJAY KUMAR, Deputy Director	Directorate General of Foreign Trade, Delhi
2	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
3	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred

Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205000622AM20
RA File Number	039404000395 AM20
Licence No and Date	0310831546/13/09/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Copy of Master Batch Formula for Export Product No. 19, 22 and 23.	

Case No.	2 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	OC SPECIALITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205000672AM20
RA File Number	039504000625 AM20
Licence No and Date	0310831873/27/09/2019
Norms Committee Decision:	
The firm has furnished its reply on DGFT Back Office Portal. Deferred for comments of TE.	

Case No.	3 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	PANACEA BIOTEC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205000913AM20
RA File Number	052404000566 AM20
Licence No and Date	0510412934/17/12/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Sl. No.	Export product	Qty.
1	TACPAN 0.5 MG CAPSULES (EACH HARD GELATIN CAPSULE CONTAINS: TACROLIMUS EQUIVALENT TO ANHYDROUS TACROLIMUS...0.5 MG)	100 Capsules
2	TACPAN 1.0 MG CAPSULES (EACH HARD GELATIN CAPSULE CONTAINS: TACROLIMUS EQUIVALENT TO ANHYDROUS TACROLIMUS...1.0 MG)	100 Capsules
3	PANGRAF 1.0 MG CAPSULES (EACH HARD GELATIN CAPSULE CONTAINS:TACROLIMUS EQUIVALENT TO ANHYDROUSTACROLIMUS 1.0 MG)	100 Capsules
4	PANGRAF 0.5 MG CAPSULES (EACH HARD GELATIN CAPSULE CONTAINS:TACROLIMUS EQUIVALENT TO ANHYDROUS TACROLIMUS... 0.5 MG)	100 Capsules
5	PANOLIMUS CAPSULES 0.5 MG (EACH HARD GELATIN CAPSULE CONTAINS: TACROLIMUS EQUIVALENT TO ANHYDROUS TACROLIMUS....0.5 mg)	100 Capsules
6	PANOLIMUS CAPSULES 1.0 MG (EACH HARD GELATIN CAPSULE CONTAINS: TACROLIMUS EQUIVALENT TO ANHYDROUS TACROLIMUS....1.0mg)	100 Capsules

Sl. No.	Import items	Qty.	
		0.5 mg Capsule	1.0 mg Capsule
1	TACROLIMUS (water content 2.1% as per COA)	52.07 mg	104.142 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	4 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	PANACEA BIOTEC LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021	
HQ File Number	018205000951AM20	
RA File Number	052404000619 AM20	
Licence No and Date	0510413189/02/01/2020	
Norms Committee Decision:		
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:		
Sl. No.	Export product	Qty.
1	TACPAN 0.5 MG CAPSULES EACH HARD GELATIN CAPSULE CONTAINS TACROLIMUS EQUIVALENT TO ANHYDROUS TACROLIMUS 0.5 MG	100 Capsules
2	TACPAN 1.0 MG CAPSULES EACH HARD GELATIN CAPSULE CONTAINS TACROLIMUS EQUIVALENT TO ANHYDROUS TACROLIMUS 1.0 MG	100 Capsules
3	TACPAN 5.0 MG CAPSULES EACH HARD GELATIN CAPSULE CONTAINS TACROLIMUS EQUIVALENT TO ANHYDROUS TACROLIMUS 5.0 MG	100 Capsules
4	PANGRAF 0.5 MG CAPSULES EACH HARD GELATIN CAPSULE CONTAINS TACROLIMUS EQUIVALENT TO ANHYDROUS TACROLIMUS 0.5 MG	100 Capsules
5	PANGRAF 1.0 MG CAPSULES EACH HARD GELATIN CAPSULE CONTAINS:TACROLIMUS EQUIVALENT TO ANHYDROUS TACROLIMUS 1.0 MG	100 Capsules
6	PANOLIMUS CAPSULES 0.5 MG EACH HARD GELATIN CAPSULE CONTAINS TACROLIMUS EQUIVALENT TO ANHYDROUS TACROLIMUS 0.5 mg	100 Capsules
7	PANOLIMUS CAPSULES 1.0 MG EACH HARD GELATIN CAPSULE CONTAINS TACROLIMUS EQUIVALENT TO ANHYDROUS TACROLIMUS 1.0 mg	
Sl. No.	Import items	Qty.

		0.5 mg Capsule	1.0 mg Capsule
1	TACROLIMUS (water content 2.1% as per COA)	52.07 mg	104.142 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	5 / NC/3/MEET/Oct/202122/10			
Case Status	Case Approved			
Party Name	BALAJI AMINES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021			
HQ File Number	018205001288AM21			
RA File Number	318304000005 AM21			
Licence No and Date	3110067732/12/05/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3MEET/Sep/202122/8 dated 24.09.2021 against Advance Authorization No. 3110067689 dated 19.02.2020 , it was decided to ratify adhoc norms under Para 4.07 of HBP vol. I as per details given below or as applied by the firm, whichever is less:				

Case No.	6 / NC/3/MEET/Oct/202122/10
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Case Status	Case Deferred
Party Name	ANLON HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001711AM21
RA File Number	242404000050 AM21
Licence No and Date	2410043265/01/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	7 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	CADILA HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001712AM21
RA File Number	082404000207 AM21
Licence No and Date	0810148710/01/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

(POWDER FORM) - NET WT. 11.196 KGS.)		3	SORBITOL PH EUR	339.00 mg
		4	MAGNESIUM STEARATE PH EUR/NF	17.40 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	8 / NC/3/MEET/Oct/202122/10			
Case Status	Case Approved			
Party Name	SATYADIVIS PHARMACEUTICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021			
HQ File Number	018205001716AM21			
RA File Number	092404000319 AM21			
Licence No and Date	0910069294/01/10/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBI Vol. I as per details given below or as applied by the firm, whichever is less:				

RA concerned may take further necessary action as per above decision of NC.

Case No.	9 / NC/3/MEET/Oct/202122/10			
Case Status	Case Approved			
Party Name	RENOWN PHARMACEUTICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021			
HQ File Number	018205001720AM21			
RA File Number	342404000182 AM21			
Licence No and Date	3410046439/05/10/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
SOFT GELATIN CAPSULES (ITC (HS) CODE 30045090 / 30045039) (NET CONTENT : 1) GELATIN 175 BLOOM 5-15 MESH : 15622.800 KILOGRAM)	554,00,000 Numbers	1	GELATIN 175 BLOOM 5-15 MESH	16404 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	10 / NC/3/MEET/Oct/202122/10			
Case Status	Case Deferred			
Party Name	SRI CHEMICALS			
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021			
HQ File Number	018205001728AM21			
RA File Number	042404000109 AM21			
Licence No and	0410167147/07/10/2020			

Date	
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E. Stoichiometric balance, molecular weight, percentage yield at every stage of reaction.	

Case No.	11 / NC/3/MEET/Oct/202122/10			
Case Status	Case Approved			
Party Name	DIVI'S LABORATORIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021			
HQ File Number	018205001733AM21			
RA File Number	092404000328 AM21			
Licence No and Date	0910069310/08/10/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBI Vol. I as per details given below or as applied by the firm, whichever is less:				

Case No.	12 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	SMILAX LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001734AM21
RA File Number	092404000358 AM21
Licence No and Date	0910069312/08/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	13 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001729AM21
RA File Number	052404000333 AM21
Licence No and Date	0510415443/08/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E. ii. Stoichiometric balance, molecular weight, percentage yield at every stage of reaction.	

Case No.	14 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001737AM21
RA File Number	052404000340 AM21
Licence No and Date	0510415463/09/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	15 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	OPTRIX LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001743AM21
RA File Number	092404000272 AM21
Licence No and Date	0910069335/15/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	16 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	OPTRIX LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001744AM21
RA File Number	092404000273 AM21
Licence No and Date	0910069336/15/10/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.

Case No.	17 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001761AM21
RA File Number	092404000382 AM21
Licence No and Date	0910069343/19/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Amlodipine Base	1 kg	1	Ethyl-4-chloro Aceto Acetate	0.993 kg
		2	Ortho Chloro Benzaldehyde	0.775 kg
		3	Methyl Aceto Acetate	1.460 kg
		4	Toluene	2.40 kg
		5	Methanol	1.25 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	18 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001762AM21
RA File Number	092404000383 AM21
Licence No and Date	0910069344/19/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Amlodipine Base	1 kg	1	Ethyl-4-chloro Aceto Acetate	0.993 kg
		2	Ortho Chloro Benzaldehyde	0.775 kg
		3	Methyl Aceto Acetate	1.460 kg
		4	Toluene	2.40 kg
		5	Methanol	1.25 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	19 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001763AM21
RA File Number	092404000381 AM21
Licence No and Date	0910069345/19/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Pinaverium Bromide	1 kg	1	Dihydro Nopol	0.60 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	20 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	STERILE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001768AM21
RA File Number	052404000355 AM21
Licence No and Date	0510415575/20/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	21 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001773AM21
RA File Number	092404000356 AM21
Licence No and Date	0910069364/22/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Stepwise chemical reactions, molecular weight and percentage yield on molar basis for conversion of ATIPA.cl to Iopromide.

Copy of DML for each export item showing approved composition.

Case No.	22 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001774AM21
RA File Number	092404000365 AM21
Licence No and Date	0910069368/22/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2,5-Bis-(2,2,2-Trifluoroethoxy) Benzoic Acid	1 kg	1	2,2,2-Trifluoroethanol	1.014 kg
		2	Dimethyl formamide	1.50 kg
		3	Toluene	1.00 kg
		4	Acetic Acid	0.61 kg
		5	Sodium Nitrite	1.05 kg
		6	Hydrogen Peroxide	0.70 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	23 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001775AM21
RA File Number	092404000384 AM21
Licence No and Date	0910069369/22/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2,6-Dihydroxy Acetophenone	1 kg	1	Resorcinol	1.77 kg
		2	Methyl Aceto Acetate	1.86 kg
		3	Toluene	1.32 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	24 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001780AM21
RA File Number	092404000407 AM21
Licence No and	0910069374/23/10/2020

Date	
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	25 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001781AM21
RA File Number	092404000408 AM21
Licence No and Date	0910069377/23/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	26 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	MAKCUR LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001782AM21
RA File Number	082404000249 AM21
Licence No and Date	0810148893/26/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	27 / NC/3/MEET/Oct/202122/10										
Case Status	Case Approved										
Party Name	LACTOSE (INDIA) LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021										
HQ File Number	018205001785AM21										
RA File Number	039504000472 AM21										
Licence No and Date	0310839161/27/10/2020										
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3MEET/Aug/202122/7 dated 13.08.2021 against Advance Authorization No. 0310830184 dated 09.07.2019, it was decided to ratify adhoc norms under Para 4.07 of HBP vol. I as per details given below or as applied by the firm, whichever is less:											
<table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>LACTULOSE CONCENTRATE USP/EP/LACTULOSE SOLUTION USP/ JP/ EP/ LACTULOSE FOOD GRADE</td><td>160 MT</td><td>1</td><td>Food Grade Lactose/ Edible Grade Lactose/ Refined Edible Grade lactose / lactose Monohydrate BP/EP/USP-NF</td><td>160 MT</td></tr> </tbody> </table>		Export product	Qty.	Sl. No.	Import items	Qty.	LACTULOSE CONCENTRATE USP/EP/LACTULOSE SOLUTION USP/ JP/ EP/ LACTULOSE FOOD GRADE	160 MT	1	Food Grade Lactose/ Edible Grade Lactose/ Refined Edible Grade lactose / lactose Monohydrate BP/EP/USP-NF	160 MT
Export product	Qty.	Sl. No.	Import items	Qty.							
LACTULOSE CONCENTRATE USP/EP/LACTULOSE SOLUTION USP/ JP/ EP/ LACTULOSE FOOD GRADE	160 MT	1	Food Grade Lactose/ Edible Grade Lactose/ Refined Edible Grade lactose / lactose Monohydrate BP/EP/USP-NF	160 MT							
RA concerned may take further necessary action as per above decision of NC.											

Case No.	28 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001786AM21
RA File Number	092404000337 AM21
Licence No and Date	0910069393/27/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Penicillin V Potassium 500mg Tablets (Each Tablet contains 500mg Penicillin V Potassium)	34000000.000 Number	1	Phenoxymethyl Penicillin Potassium (Penicillin V Potassium) THIS LICENCE IS ISSUED WITH PRIOR IMPORT CONDITON AND THE E.O. SHOULD BE COMPLETED WITHIN 12 MONTHS FROM THE DATE OF EACH IMPORT CONSIGNMENT AS PER APPX.4J OF FTP 2015-20, read with PN.No.62, dt.24.03.2017	17340.00 kg
2	Penicillin V Potassium 250mg Tablets (Each Tablet contains 250mg Penicillin V Potassium)	5000000.000 Number	1	Phenoxymethyl Penicillin Potassium (Penicillin V Potassium) THIS LICENCE IS ISSUED WITH PRIOR IMPORT CONDITON AND THE E.O. SHOULD BE COMPLETED WITHIN 12 MONTHS FROM THE DATE OF EACH IMPORT CONSIGNMENT AS PER APPX.4J OF FTP 2015-20, read with PN.No.62, dt.24.03.2017	1275.00 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	29 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001787AM21
RA File Number	072404000209 AM21
Licence No and Date	0710117187/27/10/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.

Case No.	30 / NC/3/MEET/Oct/202122/10			
Case Status	Case Approved			
Party Name	SHIRDI CHEMICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021			
HQ File Number	018205001784AM21			
RA File Number	039504000469 AM21			
Licence No and Date	0310839149/27/10/2020			
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3MEET/Oct/202122/9 dated 15.10.2021 against Advance Authorization No. 0310834190 dated 15.01.2020, it was decided to ratify adhoc norms under Para 4.07 of HBP vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
DMBPC OR 4,4-Cyclohexylidene bis 2-methylphenol OR Dimethylbisphenolcyclohexane (DMBPC)	1 kg	1	Ortho Cresol Cas No. 95-48-7	1.05 kg
		2	3-Mercaptopropionic Acid Minimum 99%	0.025 kg
		3	Dodecyl Benzene Sulphonic Acid Minimum 94%	0.065 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	31 / NC/3/MEET/Oct/202122/10
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Case Status	Case Approved													
Party Name	SATYADEVA PHARMACEUTICALS PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021													
HQ File Number	018205001798AM21													
RA File Number	092404000429 AM21													
Licence No and Date	0910069398/28/10/2020													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="2">ClopidogrelH₂SO₄ (CBI) I</td><td rowspan="3">1 kg</td><td>1</td><td>2-Thiophene ethanol</td><td>0.48 kg</td></tr> <tr> <td>2</td><td>Para-Toluene sulfonyl chloride (PTSC)</td><td>0.71 kg</td></tr> </tbody> </table>		Export product	Qty.	Sl. No.	Import items	Qty.	ClopidogrelH ₂ SO ₄ (CBI) I	1 kg	1	2-Thiophene ethanol	0.48 kg	2	Para-Toluene sulfonyl chloride (PTSC)	0.71 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
ClopidogrelH ₂ SO ₄ (CBI) I	1 kg	1	2-Thiophene ethanol	0.48 kg										
		2	Para-Toluene sulfonyl chloride (PTSC)	0.71 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	32 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	ALEOR DERMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001801AM21
RA File Number	342404000205 AM21
Licence No and Date	3410046497/28/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	33 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	RAJASTHAN ANTIBIOTICS LTD
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001794AM21
RA File Number	052404000385 AM21
Licence No and Date	0510415685/28/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	34 / NC/3/MEET/Oct/202122/10																
Case Status	Case Approved																
Party Name	AUROBINDO PHARMA LTD																
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021																
HQ File Number	018205001795AM21																
RA File Number	092404000372 AM21																
Licence No and Date	0910069400/28/10/2020																
Norms Committee Decision:																	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:																	
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td rowspan="3">DOLUTEGRAVIR</td><td rowspan="3">1 kg</td><td>1</td><td>(R)-3-Amino-1-butanol (or) (R)-3-Amino-butan-1-ol</td><td>0.385 kg</td></tr><tr><td>2</td><td>2,2-Dimethoxyethylamine</td><td>0.635 kg</td></tr><tr><td>3</td><td>2,4 -Difluoro benzylamine</td><td>0.470 kg</td></tr></table>		Export product	Qty.	Sl. No.	Import items	Qty.	DOLUTEGRAVIR	1 kg	1	(R)-3-Amino-1-butanol (or) (R)-3-Amino-butan-1-ol	0.385 kg	2	2,2-Dimethoxyethylamine	0.635 kg	3	2,4 -Difluoro benzylamine	0.470 kg
Export product	Qty.	Sl. No.	Import items	Qty.													
DOLUTEGRAVIR	1 kg	1	(R)-3-Amino-1-butanol (or) (R)-3-Amino-butan-1-ol	0.385 kg													
		2	2,2-Dimethoxyethylamine	0.635 kg													
		3	2,4 -Difluoro benzylamine	0.470 kg													

	4	Acetonitrile	1.570 kg
	5	Activated Carbon (Carbon Enoanticromos)	0.050 kg
	6	Dimethyl Oxalate	1.638 kg
	7	Isopropyl Alcohol	1.710 kg
	8	Lithiumhydroxide Monohydrate	0.264 kg
	9	Methanesulfonic Acid	0.118 kg
	10	Methanol (Methyl Alcohol)	2.63 kg
	11	Methyl 4-Chloroacetoacetate (or) Methyl 4-Chloro-3-Oxo-Butanoate	1.00 kg
	12	Methylene Chloride	3.29 kg
	13	N,N-Dimethyl Formamide Dimethyl Acetal	0.750 kg
	14	Pivaloyl Chloride	0.380 kg
	15	Tetrahydrofuran	1.70 kg
	16	Triethylamine	0.367 kg
RA concerned may take further necessary action as per above decision of NC.			

Case No.	35 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	SUVEN PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001799AM21

RA File Number	092404000430 AM21
Licence No and Date	0910069403/29/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Technical Literature in support of low yields at all steps. ii. Production / Consumption data duly certified by GST.	

Case No.	36 / NC/3/MEET/Oct/202122/10																
Case Status	Case Approved																
Party Name	BALAJI AMINES LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021																
HQ File Number	018205001800AM21																
RA File Number	318304000089 AM21																
Licence No and Date	3110067907/29/10/2020																
Norms Committee Decision:																	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3MEET/Sep/202122/8 dated 24.09.2021 against Advance Authorization No. 3110067689 dated 19.02.2020 , it was decided to ratify adhoc norms under Para 4.07 of HBP vol. I as per details given below or as applied by the firm, whichever is less:																	
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td rowspan="2">N-ETHYL-2-PYRROLIDONE</td><td rowspan="2">1 kg</td><td>1</td><td>GAMMA BUTYROLACTONE</td><td>0.72 kg</td></tr><tr><td>2</td><td>MONOETHYLAMINE 70% SOLUTION</td><td>0.533 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	N-ETHYL-2-PYRROLIDONE	1 kg	1	GAMMA BUTYROLACTONE	0.72 kg	2	MONOETHYLAMINE 70% SOLUTION	0.533 kg
Export product	Qty.	Sl. No.	Import items	Qty.													
N-ETHYL-2-PYRROLIDONE	1 kg	1	GAMMA BUTYROLACTONE	0.72 kg													
		2	MONOETHYLAMINE 70% SOLUTION	0.533 kg													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	37 / NC/3/MEET/Oct/202122/10
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Case Status	Case Deferred
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001792AM21
RA File Number	039504000462 AM21
Licence No and Date	0310839208/29/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Detailed specification and COA of import item – GALACTO FRUCTOSE.	

Case No.	38 / NC/3/MEET/Oct/202122/10																
Case Status	Case Approved																
Party Name	INCHEM LABORATORIES PRIVATE LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021																
HQ File Number	018205001803AM21																
RA File Number	092404000371 AM21																
Licence No and Date	0910069415/29/10/2020																
Norms Committee Decision:																	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBI Vol. I as per details given below or as applied by the firm, whichever is less:																	
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td rowspan="2">RACTOPAMINE HCL</td><td rowspan="2">1 kg</td><td>1</td><td>(RS)-4-(2-AMINO-1-HYDROXY ETHYL) PHENOL HCL CAS NO:770-05-8</td><td>0.446 kg</td></tr><tr><td>2</td><td>4(4-HYDROXY PHENYL)2-BUTANONE CAS NO:5471-51-2</td><td>0.70 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	RACTOPAMINE HCL	1 kg	1	(RS)-4-(2-AMINO-1-HYDROXY ETHYL) PHENOL HCL CAS NO:770-05-8	0.446 kg	2	4(4-HYDROXY PHENYL)2-BUTANONE CAS NO:5471-51-2	0.70 kg
Export product	Qty.	Sl. No.	Import items	Qty.													
RACTOPAMINE HCL	1 kg	1	(RS)-4-(2-AMINO-1-HYDROXY ETHYL) PHENOL HCL CAS NO:770-05-8	0.446 kg													
		2	4(4-HYDROXY PHENYL)2-BUTANONE CAS NO:5471-51-2	0.70 kg													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	39 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	OPTIMUS DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001804AM21
RA File Number	092404000388 AM21
Licence No and Date	0910069417/29/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	40 / NC/3/MEET/Oct/202122/10													
Case Status	Case Approved													
Party Name	NEULAND LABORATORIES LTD.													
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021													
HQ File Number	018205001796AM21													
RA File Number	092404000413 AM21													
Licence No and Date	0910069406/29/10/2020													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td rowspan="2">Bempedoic Acid</td><td rowspan="2">1 kg</td><td>1</td><td>Ethyl isobutyrate</td><td>1.78 kg</td></tr><tr><td>2</td><td>1-Bromo-5-chloropentane</td><td>2.45 kg</td></tr></table>		Export product	Qty.	Sl. No.	Import items	Qty.	Bempedoic Acid	1 kg	1	Ethyl isobutyrate	1.78 kg	2	1-Bromo-5-chloropentane	2.45 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Bempedoic Acid	1 kg	1	Ethyl isobutyrate	1.78 kg										
		2	1-Bromo-5-chloropentane	2.45 kg										

		3	Toluenesulfonylmethyl isocyanide	0.90 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	41 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	OPTIMUS DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001805AM21
RA File Number	092404000389 AM21
Licence No and Date	0910069418/29/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	42 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	HETERO DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001797AM21
RA File Number	092404000417 AM21
Licence No and Date	0910069407/29/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
Imeglimin HCl	1 kg	1	Metformin Hydrochloride	2.94 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	43 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	SRIAM LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001809AM21
RA File Number	092404000432 AM21
Licence No and Date	0910069426/02/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Case No.	44 / NC/3/MEET/Oct/202122/10			
Case Status	Case Deferred			
Party Name	ENCUBE ETHICALS PRIVATE LIMITED			

Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001811AM21
RA File Number	039404000500 AM21
Licence No and Date	0310839257/02/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	45 / NC/3/MEET/Oct/202122/10				
Case Status	Case Approved				
Party Name	GLAND PHARMA LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021				
HQ File Number	018205001808AM21				
RA File Number	092404000428 AM21				
Licence No and Date	0910069419/02/11/2020				
Norms Committee Decision:					
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					

RA concerned may take further necessary action as per above decision of NC.

Case No.	46 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	ADCOCK INGRAM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001812AM21
RA File Number	072404000218 AM21
Licence No and Date	0710117218/03/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	SYNDOL TABLETS - 1 Million Tablets (Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Colour Yellow 14037-1.632mg) (Para - 6750.000+Caff -450.000+ Doxy-75.000+Codeine - 150.000 Colour Yellow 14037-24.480 KGS) (No. of Tablets 15000000) BP/EP/USP/PH.EUR)		1	COLOUR YELLOW 14037 IH	1.632 kg
			4	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
2	ADCO DOL TABLETS - 1 Million Tablets (Paracetamol 450mg+Codeine Phosphate 10mg +Caffeine 45mg+Doxylamine Succinate 5mg+Colour Yellow Lake-4.56mg+ Colour Yellow WS-2.43mg) (Para- 42750.000+ Codeine- 950.000 + Caff-4275.000+Doxy-475.000 Colour Yellow Lake-433.200 Colour		2	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	2.43 kg
			3	COLOUR QUINOLINE YELLOW LAKE IH (SPECTRACOL)	4.56 kg
			4	CODIENE PHOSPHATE	10.2 kg

	Yellow WS-230.850 KGS) (No. of Tablets 95000000) BP/EP/USP/PH.EUR)			BP / EP / USP / PH.EUR	
3	BETAPYN TABLETS - 1 Million Tablets (Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Colour Yellow 14037-1.848mg+Codeine Phosphate 10mg Tablets) (Para -1125.000+ Caff -125.000 Doxy-12.500+Colour Yellow 14037-4.620 Codeine -25.00 KGS (No. of Tablets 2500000) BP / EP / USP / PH.EUR)	1	1	COLOUR YELLOW 14037 IH	Do not match with MBF
			4	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
4	PYNSTOP TABLETS - 1 Million Tablets (Paracetamol 450mg + Caffeine 45 mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets (Para -1125.000+ Caff -112.500 Doxy-12.500+Colour Yellow 14037-4.620 Codeine -25.00 KGS (No. of Tablets 2500000) BP / EP / USP / PH.EUR)	1	4	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	47 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	ADCOCK INGRAM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001813AM21
RA File Number	072404000217 AM21
Licence No and Date	0710117219/03/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	SYNDOL TABLETS - (Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Colour Yellow 14037-1.632mg) (Para - 6750.000+Caff -450.000+ Doxy-75.000+Codeine - 150.000 Colour Yellow 14037-24.480 KGS) (No. of Tablets 15000000) BP/EP/USP/PH.EUR)	1 Million Tablets	1	COLOUR YELLOW 14037 IH	1.632 kg
			4	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
2	ADCO DOL TABLETS - (Paracetamol 450mg+Codeine Phosphate 10mg+Caffeine 45mg+Doxylamine Succinate 5mg+Colour Yellow Lake-4.56mg+ Colour Yellow WS-2.43mg)(Para-42750.000+Codeine- 950.000+Caff-4275.000+Doxy-475.000 Colour Yellow Lake-433.200 Colour Yellow WS-230.850 KGS)(No. of Tablets 95000000)BP/EP/USP/PH.EUR)	1 Million Tablets	2	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	2.43 kg
			3	COLOUR QUINOLINE YELLOW LAKE IH (SPECTRACOL)	4.56 kg
			4	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
3	BETAPYN TABLETS -(Paracetamol 450mg + Caffeine 50mg+Doxylamine Succinate 5mg + Colour Yellow 14037-1.848mg+Codeine Phosphate 10mg Tablets) (Para -1125.000+ Caff -125.000 Doxy-12.500+Colour Yellow 14037-4.620 Codeine -25.00 KGS (No. of Tablets 2500000) BP / EP / USP / PH.EUR)	1 Million Tablets	1	COLOUR YELLOW 14037 IH	Do not match with MBF
			4	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
4	PYNSTOP TABLETS - (Paracetamol 450mg + Caffeine 45mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets (Para -1125.000+ Caff -112.500 Doxy-12.500+Colour Yellow 14037-4.620 Codeine -25.00 KGS (No. of Tablets 2500000) BP / EP / USP / PH.EUR)	1 Million Tablets	4	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	48 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	HIMALAYAN PRODUCTS AND INDUSTRIES CORPN PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001814AM21
RA File Number	052404000396 AM21
Licence No and Date	0510415723/03/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	49 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	ALPHAMED FORMULATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001816AM21
RA File Number	092404000410 AM21
Licence No and Date	0910069429/03/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	50 / NC/3/MEET/Oct/202122/10
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Case Status	Case Approved																			
Party Name	HONOUR LAB LIMITED																			
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021																			
HQ File Number	018205001817AM21																			
RA File Number	092404000404 AM21																			
Licence No and Date	0910069433/03/11/2020																			
Norms Committee Decision:																				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3MEET/Jul/202122/4 dated 15.07.2021 against Advance Authorization No. 0911000524 dated 16.03.2021, it was decided to ratify adhoc norms under Para 4.07 of HBP vol. I as per details given below or as applied by the firm, whichever is less:																				
<table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="4">(1R,2S,5R)-2-Isopropyl-5-methylcyclohexyl-(2R,5S)-5-(4-amino-2-oxopyrimidin-1-(2H)-yl)-1,3-oxathiolane-2-carboxylate(OR) Cyclohexyl Ester (PE) (OR) Cyclohexyl Ester HN</td><td rowspan="5">200000 kg</td><td>1</td><td>N,N-Dimethyl formamide</td><td>56,000 kg</td></tr> <tr> <td>2</td><td>Hexamethyl disilazane</td><td>141600 kg</td></tr> <tr> <td>3</td><td>Cytosine</td><td>86800 kg</td></tr> <tr> <td>4</td><td>Triphosgene</td><td>1,00,000 kg</td></tr> </tbody> </table>		Export product	Qty.	Sl. No.	Import items	Qty.	(1R,2S,5R)-2-Isopropyl-5-methylcyclohexyl-(2R,5S)-5-(4-amino-2-oxopyrimidin-1-(2H)-yl)-1,3-oxathiolane-2-carboxylate(OR) Cyclohexyl Ester (PE) (OR) Cyclohexyl Ester HN	200000 kg	1	N,N-Dimethyl formamide	56,000 kg	2	Hexamethyl disilazane	141600 kg	3	Cytosine	86800 kg	4	Triphosgene	1,00,000 kg
Export product	Qty.	Sl. No.	Import items	Qty.																
(1R,2S,5R)-2-Isopropyl-5-methylcyclohexyl-(2R,5S)-5-(4-amino-2-oxopyrimidin-1-(2H)-yl)-1,3-oxathiolane-2-carboxylate(OR) Cyclohexyl Ester (PE) (OR) Cyclohexyl Ester HN	200000 kg	1	N,N-Dimethyl formamide	56,000 kg																
		2	Hexamethyl disilazane	141600 kg																
		3	Cytosine	86800 kg																
		4	Triphosgene	1,00,000 kg																
RA concerned may take further necessary action as per above decision of NC.																				

Case No.	51 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	SREEPATHI PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001820AM21
RA File Number	092404000442 AM21
Licence No and Date	0910069435/04/11/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

i. Percentage yield on molar basis for each step.

Production / Consumption data duly certified by GST.

Case No.	52 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	SUVEN PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001823AM21
RA File Number	092404000445 AM21
Licence No and Date	0910069441/04/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
TERT-BUTYL-4-(6-AMINOPYRIDAZIN-3-YL)PIPERIDINE-1-CARBOXYLATE	1 kg	1	3-AMINO-6-CHLOROPYRIDAZINE	0.66 kg
		2	3,6-DIHYDRO-2H-PYRIDINE-1-N-Boc-4-BORONIC ACID PINACOL ESTER	1.58 kg
		3	1,1-BIS (DIPHENYL PHOSPHINO) FERROCENE PALLADIUM (II) DICHLORIDE METHANE COMPLEX	0.04 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	53 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021

and Date	
HQ File Number	018205001818AM21
RA File Number	039404001085 AM20
Licence No and Date	0310839307/04/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	54 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	DEEPAK PHENOLICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001834AM21
RA File Number	342404000202 AM21
Licence No and Date	3410046526/05/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	
ii. Stoichiometric balance, molecular weight, percentage yield at every stage of reaction.	

Case No.	55 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	BHARAT SERUMS AND VACCINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001824AM21
RA File Number	039404000594 AM21
Licence No and Date	0310839355/05/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to refer the case to Department of Biotechnology (DBT).	

Case No.	56 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	TIDE INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001835AM21
RA File Number	342404000204 AM21
Licence No and Date	3410046524/05/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E. ii. Stoichiometric balance, molecular weight, percentage yield at every stage of reaction.	

Case No.	57 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001826AM21
RA File Number	039404000596 AM21
Licence No and Date	0310839361/05/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	58 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021

and Date	
HQ File Number	018205001827AM21
RA File Number	039404000597 AM21
Licence No and Date	0310839362/05/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	59 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001832AM21
RA File Number	052404000405 AM21
Licence No and Date	0510415761/06/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Complete and balanced chemical reactions showing molecular weight and percentage yield on molar basis. ii. Requirement and recovery of solvent of each step. iii. Production / Consumption data duly certified by GST Authority.	

Case No.	60 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001828AM21
RA File Number	039504000492 AM21
Licence No and Date	0310839386/06/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.

Case No.	61 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	EAST AFRICAN INDIA OVERSEAS
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001829AM21
RA File Number	052304000263 AM21
Licence No and Date	0510415769/06/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.

Case No.	62 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	VENOR PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001831AM21
RA File Number	052404000391 AM21
Licence No and Date	0510415763/06/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Inj. Sufentanil Citrate Eq. to Sufentanil 50mcg/ml, 1ml Ampoule	50000 Numbers	1	Sufentanil Citrate	4.117 grams
RA concerned may take further necessary action as per above decision of NC.				

Case No.	63 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001836AM21
RA File Number	052404000395 AM21
Licence No and Date	0510415782/09/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E. ii. Stoichiometric balance, molecular weight, percentage yield at every stage of reaction.	

Case No.	64 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001839AM21
RA File Number	092404000455 AM21
Licence No and Date	0910069458/09/11/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
FONDAPARINUX SODIUM	1 kg	1	N-3 Intermediate of Fondaparinux	1.923 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	65 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001840AM21
RA File Number	522404000060 AM21
Licence No and Date	5210043591/09/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Name of the specific Export Product. ii. Molecular weight of export and imports. Percentage yield at every stage of reaction.	

Case No.	66 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001844AM21
RA File Number	039404000423 AM21

Licence No and Date	0310839485/11/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	67 / NC/3/MEET/Oct/202122/10													
Case Status	Case Approved													
Party Name	S KANT CHEMICALS PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021													
HQ File Number	018205001852AM21													
RA File Number	039504000475 AM21													
Licence No and Date	0310839501/12/11/2020													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>ACYCLOVIR</td><td>1 kg</td><td>1</td><td>Diacetyl Acyclovir</td><td>1.378 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	ACYCLOVIR	1 kg	1	Diacetyl Acyclovir	1.378 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
ACYCLOVIR	1 kg	1	Diacetyl Acyclovir	1.378 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	68 / NC/3/MEET/Oct/202122/10			
Case Status	Case Deferred			
Party Name	PORUS LABORATORIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021			
HQ File Number	018205001854AM21			
RA File Number	092404000378 AM21			

Licence No and Date	0910069472/12/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	69 / NC/3/MEET/Oct/202122/10				
Case Status	Case Approved				
Party Name	GLAND PHARMA LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021				
HQ File Number	018205001855AM21				
RA File Number	092404000431 AM21				
Licence No and Date	0910069477/12/11/2020				
Norms Committee Decision:					
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					

Case No.	70 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001851AM21
RA File Number	039504000423 AM21
Licence No and Date	0310839500/12/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	71 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	ALEOR DERMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001853AM21
RA File Number	342404000223 AM21
Licence No and Date	3410046549/13/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	72 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001856AM21
RA File Number	318304000097 AM21
Licence No and Date	3110067922/17/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Percentage purity of export item. ii. Percentage yield at every stage of reaction. Justification for quantity asked on the basis of chemistry, molecular weight and yield	

Case No.	73 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	CADILA HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	018205001857AM21
RA File Number	082404000160 AM21
Licence No and Date	0810149078/18/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Stepwise percentage yield on molar basis for conversion of Clindamycin Hcl to Phosphate. ii. Copy of Master –Batch Formula showing net content of inputs in the export product. Content of Clindamycin (Base) in the import item Clindamycin Hcl in line with approved composition in DML.	

Case No.	74 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	MANKIND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021

HQ File Number	HQRNORM APPLY 00032850AM21
RA File Number	052404000450 AM21
Licence No and Date	0511000017/07/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	75 / NC/3/MEET/Oct/202122/10																
Case Status	Case Approved																
Party Name	BALAJI SPECIALITY CHEMICALS PRIVATE LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021																
HQ File Number	HQRNORM APPLY 00032885AM21																
RA File Number	31AA04003854 AM21																
Licence No and Date	3111000010/07/12/2020																
Norms Committee Decision:																	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Sep/202122/8 dated 24.09.2021 against Advance Authorization No. 3110067744 dated 26.05.2020 , it was decided to ratify adhoc norms under Para 4.07 of HBP vol. I as per details given below or as applied by the firm, whichever is less:																	
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td rowspan="2">ETHYLENE DIAMINE (SPECIALITY CHEMICALS)</td><td rowspan="2">1 kg</td><td>1</td><td>MONOETHANOLAMINE</td><td>1.06 kg</td></tr><tr><td>2</td><td>AMMONIA ANHYDROUS</td><td>0.294 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	ETHYLENE DIAMINE (SPECIALITY CHEMICALS)	1 kg	1	MONOETHANOLAMINE	1.06 kg	2	AMMONIA ANHYDROUS	0.294 kg
Export product	Qty.	Sl. No.	Import items	Qty.													
ETHYLENE DIAMINE (SPECIALITY CHEMICALS)	1 kg	1	MONOETHANOLAMINE	1.06 kg													
		2	AMMONIA ANHYDROUS	0.294 kg													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	76 / NC/3/MEET/Oct/202122/10				
Case Status	Case Approved				
Party Name	MANKIND PHARMA LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021				
HQ File Number	HQRNORM APPLY 00033446AM21				
RA File Number	05AA04017794 AM21				
Licence No and Date	0511000038/08/12/2020				
Norms Committee Decision:					
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	ACETAZOLAMIDE TABLETS USP 125 MG (125MG)	1 Tablet	1	ACETAZOLAMIDE USP	127.5 mg / 125 mg Tablet
2	ACETAZOLAMIDE TABLETS USP 250 MG (250 MG)	1 Tablet	1	ACETAZOLAMIDE USP	255.0 mg / 250 mg Tablet
RA concerned may take further necessary action as per above decision of NC.					

Case No.	77 / NC/3/MEET/Oct/202122/10				
Case Status	Case Approved				
Party Name	ADCOCK INGRAM LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021				
HQ File Number	HQRNORM APPLY 00038384AM21				
RA File Number	07AA04005691 AM21				
Licence No and Date	0711000056/14/12/2020				
Norms Committee Decision:					
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	SYNDOL TABLETS - 1 Million Tablets (Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Colour Yellow 14037-1.632mg) (Para - 6750.000+Caff -450.000+ Doxy-75.000+Codeine - 150.000 Colour Yellow 14037-24.480 KGS) (No. of Tablets 15000000) BP/EP/USP/PH.EUR)		1	COLOUR YELLOW 14037 IH	1.632 kg
			4	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
2	ADCO DOL TABLETS - 1 Million Tablets (Paracetamol 450mg+Codeine Phosphate 10mg +Caffeine 45mg+Doxylamine Succinate 5mg+Colour Yellow Lake-4.56mg+ Colour Yellow WS-2.43mg) (Para- 42750.000+ Codeine- 950.000 + Caff-4275.000+Doxy-475.000 Colour Yellow Lake-433.200 Colour Yellow WS-230.850 KGS) (No. of Tablets 95000000) BP/EP/USP/PH.EUR)		2	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	2.43 kg
			3	COLOUR QUINOLINE YELLOW LAKE IH (SPECTRACOL)	4.56 kg
			4	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
3	BETAPYN TABLETS - 1 Million Tablets (Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Colour Yellow 14037-1.848mg+Codeine Phosphate 10mg Tablets) (Para -1125.000+ Caff -125.000 Doxy-12.500+Colour Yellow 14037-4.620 Codeine - 25.00 KGS (No. of Tablets 2500000) BP / EP / USP / PH.EUR)		1	COLOUR YELLOW 14037 IH	Do not match with MBF
			4	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
4	PYNSTOP TABLETS - 1 Million Tablets (Paracetamol 450mg + Caffeine 45 mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets) (Para -1125.000+ Caff -112.500 Doxy-12.500+Colour Yellow 14037-4.620 Codeine -25.00 KGS		4	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg

	(No. of Tablets 2500000) BP / EP / USP / PH.EUR)				
RA concerned may take further necessary action as per above decision of NC.					

Case No.	78 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	ADCOCK INGRAM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00038387AM21
RA File Number	07AA04005690 AM21
Licence No and Date	0711000055/14/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	SYNDOL TABLETS - 1 Million Tablets (Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Colour Yellow 14037-1.632mg) (Para - 6750.000+Caff -450.000+ Doxy-75.000+Codeine - 150.000 Colour Yellow 14037-24.480 KGS) (No. of Tablets 15000000) BP/EP/USP/PH.EUR)		1	COLOUR YELLOW 14037 IH	1.632 kg
			2	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
2	ADCO DOL TABLETS - 1 Million Tablets (Paracetamol 450mg+Codeine Phosphate 10mg +Caffeine 45mg+Doxylamine Succinate 5mg+Colour Yellow Lake-4.56mg+ Colour Yellow WS-2.43mg) (Para- 42750.000+		2	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	2.43 kg
			3	COLOUR QUINOLINE YELLOW LAKE IH	4.56 kg

	Codeine- 950.000 + Caff-4275.000+Doxy-475.000 Colour Yellow Lake-433.200 Colour Yellow WS-230.850 KGS) (No. of Tablets 95000000) BP/EP/USP/PH.EUR)			(SPECTRACOL)	
			4	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
3	BETAPYN TABLETS - 1 Million (Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Colour Yellow 14037-1.848mg+Codeine Phosphate 10mg Tablets) (Para -1125.000+ Caff -125.000 Doxy-12.500+Colour Yellow 14037-4.620 Codeine -25.00 KGS (No. of Tablets 2500000) BP / EP / USP / PH.EUR)	1 Million Tablets	1	COLOUR YELLOW 14037 IH	Do not match with MBF
			4	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
4	PYNSTOP TABLETS - 1 Million (Paracetamol 450mg + Caffeine 45 mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets (Para -1125.000+ Caff -112.500 Doxy-12.500+Colour Yellow 14037-4.620 Codeine -25.00 KGS (No. of Tablets 2500000) BP / EP / USP / PH.EUR)	1 Million Tablets	4	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
RA concerned may take further necessary action as per above decision of NC.					

Case No.	79 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	RECKITT BENCKISER (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00038763AM21
RA File Number	05AA04018762 AM21
Licence No and Date	0511000178/15/12/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **8/82-ALC4/2019 dated 20.09.2019** against Advance Authorization No. **0510405700 dated 21.02.2018**, it was decided to ratify adhoc norms under Para 4.07 of HBP vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	DISPRIN REGULAR (ASPIRIN PH.EUR 300MG) ACETYLSALICYLIC ACID 300 mg Tablet (ASPIRIN)	1 Number	1	CITIRIC ACID ANHYDROUS F4020	30.00 mg / 300 mg tablet
			2	SACCHARIN BASE 55Ox	4.50 mg / 300 mg tablet
			3	CALCIUM CARBONATE EP	90.0 mg / 300 mg tablet
2	DISPRIN EXTRA (ASPIRIN PH.EUR 500MG) ACETYLSALICYLIC ACID 500 mg Tablet (ASPIRIN)	1 Number	4	CITIRIC ACID ANHYDROUS F4020	50.00 mg / 500 mg Tablet
			5	SACCHARIN BASE 55Ox	7.50 mg / 500 mg Tablet
			6	CALCIUM CARBONATE EP	150.0 mg / 500 mg Tablet
3	DISPRIN DIRECTS / MELTS (ASPIRIN PH.EUR 300MG) ACETYLSALICYLIC ACID 300 mg Tablet (ASPIRIN)	1 Number	7	SACCHARIN BASE 55Ox	1.00 mg / 300 mg Tablet
			8	GLYCINE EP	133.30 mg / 300 mg Tablet
4	DISPRIN CARDIOCARE (ASPIRIN BP 100 MG) ACETYLSALICYLIC ACID 100 mg Tablet (ASPIRIN)	1 Number	9	SACCHARIN BASE 55Ox	0.334 mg / Tablet
			10	GLYCINE EP	44.40 mg / Tablet

RA concerned may take further necessary action as per above decision of NC.

Case No.	80 / NC/3/MEET/Oct/202122/10
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Case Status	Case Deferred
Party Name	RISHABH METALS & CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00038772AM21
RA File Number	039504000554 AM21
Licence No and Date	0311000111/15/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Detailed chemistry, molecular weight of import and export, percentage yield. ii. Stoichiometric balance between import and export. iii. Structural formula of import and export.	

Case No.	81 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	SYNTHO CHIRALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00038802AM21
RA File Number	09AA04002748 AM21
Licence No and Date	0911000023/15/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Catalogue of import item and export item. ii. Production / Consumption data for last two years duly certified by GST,	

Case No.	82 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	MAC-CHEM PRODUCTS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00038982AM21
RA File Number	03AA04011435 AM21

Licence No and Date	0311000187/15/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	83 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	LIBERTY LIFE SCIENCES
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00038992AM21
RA File Number	03AA04012047 AM21
Licence No and Date	0311000190/15/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. COA of Import item from foreign supplier. ii. COA of Export item. Process – wastage claimed.	

Case No.	84 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	LEBEN LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00039492AM21
RA File Number	03AA04013177 AM21
Licence No and Date	0311000200/16/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Copy of DML showing Approved Composition.	

Case No.	85 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00039895AM21
RA File Number	06AA04002281 AM21
Licence No and Date	0611000019/16/12/2020
Norms Committee Decision: The Committee considered the case as per Agenda and it was observed that the Export Product appears to be food items, which are dealt in Norms Committee-6. Hence, it was decided to transfer the case to NC-6.	

Case No.	86 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	MAC-CHEM PRODUCTS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00040306AM21
RA File Number	03AA04011434 AM21
Licence No and Date	0311000185/17/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	87 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	CADILA HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00041626AM21

RA File Number	08AA04004845 AM21
Licence No and Date	0811000109/18/12/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	88 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	OPTIMUS DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00042021AM21
RA File Number	09AA04002675 AM21
Licence No and Date	0911000050/18/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Percentage yield on molar basis for each step. ii. Production / Consumption data certified by GST Authorities.	
End – use of export item.	

Case No.	89 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	ZENITH DYEINTERMEDIATES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00042084AM21
RA File Number	039504000539 AM21
Licence No and Date	0311000203/18/12/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	90 / NC/3/MEET/Oct/202122/10										
Case Status	Case Approved										
Party Name	SENTISS PHARMA PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021										
HQ File Number	HQRNORM APPLY 00043900AM21										
RA File Number	05AA04019532 AM21										
Licence No and Date	0511000310/21/12/2020										
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Brinex / Brinex- M / Brinarga / Brinera (Brinzolamide Ophthalmic Suspension 1%) 5ml(Brinex / Brinex-M / Brinarga / Brinera (Brinzolamide Ophthalmic Suspension 1%) 5ml)</td><td>1 Vial</td><td>1</td><td>Brinzolamide</td><td>51.00 mg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.		Export product	Qty.	Sl. No.	Import items	Qty.	Brinex / Brinex- M / Brinarga / Brinera (Brinzolamide Ophthalmic Suspension 1%) 5ml(Brinex / Brinex-M / Brinarga / Brinera (Brinzolamide Ophthalmic Suspension 1%) 5ml)	1 Vial	1	Brinzolamide	51.00 mg
Export product	Qty.	Sl. No.	Import items	Qty.							
Brinex / Brinex- M / Brinarga / Brinera (Brinzolamide Ophthalmic Suspension 1%) 5ml(Brinex / Brinex-M / Brinarga / Brinera (Brinzolamide Ophthalmic Suspension 1%) 5ml)	1 Vial	1	Brinzolamide	51.00 mg							

Case No.	91 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	SENTISS PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	NORM APPLY 00043942AM21
RA File Number	05AA04019904 AM21
Licence No and Date	0511000306/21/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 10/82-ALC4/2019 dated 29.11.2019 against Advance Authorization No. 0510412191 dated 21.10.2019, it was decided to ratify adhoc norms under Para 4.07 of HBP vol. I as per details given below or as applied by the firm, whichever	

is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Mydrimax Eye Drops 5ml Vial (Each ml Containing 8 mg Tropicamide)	1 Number	1	Tropicamide	40.8 mg / 5 ml vial

RA concerned may take further necessary action as per above decision of NC.

Case No.	92 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00044044AM21
RA File Number	03AA04011698 AM21
Licence No and Date	0311000235/21/12/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	93 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	SENTISS PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00043890AM21
RA File Number	05AA04019890 AM21
Licence No and Date	0511000304/21/12/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Prolatan Eye Drops 0.005% 2.5ml	72727 Vials	1	Isomer Free Latanoprost	9.545 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	94 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	SENTISS PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00043898AM21
RA File Number	05AA04019899 AM21
Licence No and Date	0511000307/21/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Inokain Eye Drops 0.4% 5ML (Eye Drops)	1 Vial	1	Benoxinate HCL	20.4 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	95 / NC/3/MEET/Oct/202122/10
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Case Status	Case Deferred
Party Name	RUBICON RESEARCH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00044144AM21
RA File Number	039504000557 AM21
Licence No and Date	0311000313/22/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Copy of 4.07 application having complete technical details as per Annexure to Appendix 4E.	

Case No.	96 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00044916AM21
RA File Number	03AA04014068 AM21
Licence No and Date	0311000348/22/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Copy of DML for each export item showing Approved Composition.	

Case No.	97 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	FDC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00045011AM21
RA File Number	03AA04013340 AM21
Licence No and Date	0311000293/22/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Loxoptic Ophthalmic Soln 5mg/ml((Betaxolol Eye Drops 5 ml))	1 Vial	1	Betaxolol Hydrochloride	28.56 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	98 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00045548AM21
RA File Number	09AA04002728 AM21
Licence No and Date	0911000085/23/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Timolol Maleate Ophthalmic Gel Forming Solution 0.25%, 5ml Bottle (USP)	54500 Number	1	Timolol Maleate	945.03 grams
2	Timolol Maleate Ophthalmic Gel Forming Solution 0.5%, 5ml Bottle (USP)	436000 Number	1	Timolol Maleate	15120.50 grams

RA concerned may take further necessary action as per above decision of NC.

Case No.	99 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00045614AM21
RA File Number	09AA04002686 AM21
Licence No and Date	0911000086/23/12/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	100 / NC/3/MEET/Oct/202122/10			
Case Status	Case Approved			
Party Name	APEX DRUG HOUSE			
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021			
HQ File Number	HQRNORM APPLY 00045876AM21			
RA File Number	03AA04013443 AM21			
Licence No and Date	0311000381/23/12/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

Chloride BP - 341.379 Numbers. 2) Benzociane BP - 136.552 Numbers (Indigenous).)				
RA concerned may take further necessary action as per above decision of NC.				

Case No.	101 / NC/3/MEET/Oct/202122/10													
Case Status	Case Approved													
Party Name	FINE ORGANIC INDUSTRIES LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021													
HQ File Number	HQRNORM APPLY 00045885AM21													
RA File Number	03AA04014235 AM21													
Licence No and Date	0311000376/23/12/2020													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 4/82-ALC4/2018 dated 19.06.2018 against Advance Authorization No. 0310818353 dated 09.01.2018 , it was decided to ratify adhoc norms under Para 4.07 of HBP vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td rowspan="2">Glyceryl Mono Laurate (GML)</td><td rowspan="2">1 kg</td><td>1</td><td>LAURIC ACID</td><td>0.738 kg</td></tr><tr><td>2</td><td>GLYCERINE</td><td>0.339 kg</td></tr></table>		Export product	Qty.	Sl. No.	Import items	Qty.	Glyceryl Mono Laurate (GML)	1 kg	1	LAURIC ACID	0.738 kg	2	GLYCERINE	0.339 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Glyceryl Mono Laurate (GML)	1 kg	1	LAURIC ACID	0.738 kg										
		2	GLYCERINE	0.339 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	102 / NC/3/MEET/Oct/202122/10			
Case Status	Case Deferred			
Party Name	JODAS EXPOIM PRIVATE LIMITED			

Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00045146AM21
RA File Number	092404000316 AM21
Licence No and Date	0911000062/23/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Copy of DML for export item. COA of import items from foreign supplier.	

Case No.	103 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00045152AM21
RA File Number	09AA04002722 AM21
Licence No and Date	0911000067/23/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Complete technical details as per Annexure to Appendix 4E.	

Case No.	104 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	BALAJI SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00045431AM21
RA File Number	31AA04004412 AM21
Licence No and Date	3111000042/23/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Sep/202122/8 dated 24.09.2021** against Advance Authorization No. **3110067744 dated 26.05.2020**, it was decided to ratify adhoc norms under Para 4.07 of HBP vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ETHYLENE DIAMINE (SPECIALITY CHEMICALS)	1 kg	1	MONOETHANOLAMINE	1.06 kg
		2	AMMONIA ANHYDROUS	0.294 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	105 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	BIOXERA PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00046880AM21
RA File Number	03AA04014274 AM21
Licence No and Date	0311000380/24/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
BENFOTIAMINE VITAMIN B1)	1 kg	1	THIAMINE HYDROCHLORIDE	0.922 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	106 / NC/3/MEET/Oct/202122/10										
Case Status	Case Approved										
Party Name	SYNNAT PHARMA PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021										
HQ File Number	HQRNORM APPLY 00046908AM21										
RA File Number	02AA04006385 AM21										
Licence No and Date	0211000088/24/12/2020										
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1" data-bbox="170 1009 1434 1231"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Papaverine Hydrochloride BP/ Ph.Eur / USP/ JP</td><td>1 kg</td><td>1</td><td>Papaverine Crude Content 95%</td><td>1.05 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.		Export product	Qty.	Sl. No.	Import items	Qty.	Papaverine Hydrochloride BP/ Ph.Eur / USP/ JP	1 kg	1	Papaverine Crude Content 95%	1.05 kg
Export product	Qty.	Sl. No.	Import items	Qty.							
Papaverine Hydrochloride BP/ Ph.Eur / USP/ JP	1 kg	1	Papaverine Crude Content 95%	1.05 kg							

Case No.	107 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00046232AM21
RA File Number	07AA04006226 AM21
Licence No and Date	0711000142/24/12/2020
Norms Committee Decision: Deferred for comments of TE.	

Case No.	108 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00046234AM21
RA File Number	34AA04001528 AM21
Licence No and Date	3411000040/24/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Complete technical details as per Annexure to Appendix 4E.	

Case No.	109 / NC/3/MEET/Oct/202122/10			
Case Status	Case Approved			
Party Name	THINQ PHARMA-CRO LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021			
HQ File Number	HQRNORM APPLY 00046340AM21			
RA File Number	03AA04013380 AM21			
Licence No and Date	0311000264/24/12/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
G-101 (All Trans Retinoic Acid,1- Hydroxy-3,3- dimethyl-2- Butanone Ester)((All Trans Retinoic Acid,1- Hydroxy-3,3- dimethyl-2- Butanone Ester))	1 kg	1	Tretinoin (All Trans Retinoic Acid)	1.00 kg
		2	1-Chloro Pinacolone	0.469 kg

		3	Cesium Carbonate	1.135 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	110 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00046519AM21
RA File Number	05AA04020223 AM21
Licence No and Date	0511000407/24/12/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	111 / NC/3/MEET/Oct/202122/10				
Case Status	Case Approved				
Party Name	ZENTIVA PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021				
HQ File Number	HQRNORM APPLY 00048038AM21				
RA File Number	03AA04014240 AM21				
Licence No and Date	0311000408/28/12/2020				
Norms Committee Decision:					
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					

1	Ramilich / Ramilich Comp / Ramipril HCT ZT/ZTV 5-12.5mg DE/FR(Net Wt. Hydrochlorothiazide 125.000 KGS)(NA)	1 Number	1	Hydrochlorothiazide	127.50 mg / Tablet
2	Ramilich / Ramilich Comp / Ramipril HCT ZT/ZTV 2.5- 12.5mg DE/IT (Net Wt. Hydrochlorothiazide 118.825 KGS)(NA)	1 Number	1	Hydrochlorothiazide	127.50 mg / Tablet
3	Ramilich / Ramilich Comp / Ramipril HCT ZT/ZTV 5-25mg DE/IT/HU(Net Wt. Hydrochlorothiazide . 267.500 KGS)(NA)	1 Number	1	Hydrochlorothiazide	255.00 mg / Tablet

RA concerned may take further necessary action as per above decision of NC.

Case No.	112 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	AARTI INDUSTRIES LTD
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00048905AM21
RA File Number	03AA04014090 AM21
Licence No and Date	0311000415/28/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Molecular weight and percentage yield of reaction.	

Case No.	113 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	COMBITIC GLOBAL CAPLET PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021			
HQ File Number	HQRNORM APPLY 00049002AM21			
RA File Number	33AA04001898 AM21			
Licence No and Date	3311000032/28/12/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
CIPROFLOXACIN HYDROCHLORIDE TABLETS IP/BP/USP 500MG.(Each film coated tablet contains Ciprofloxacin Hydrochloride IP/BP/USP 580mg. Equivalent to Ciprofloxacin 500mg.)	1 Number	1	CIPROFLOXACIN HYDROCHLORIDE	555.00 mg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	114 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00049028AM21
RA File Number	07AA04006399 AM21
Licence No and Date	0711000171/28/12/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	115 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	T & T PHARMA CARE

Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021													
HQ File Number	HQRNORM APPLY 00049619AM21													
RA File Number	03AA04012752 AM21													
Licence No and Date	0311000334/29/12/2020													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Lumicar (Pilocarpine HCL eye drop BP 4%)((Each 10 ml bottle contains Pilocarpine HCL BP 0.4 gm))</td> <td>36735.0 Numbers</td> <td>1</td> <td>Pilocarpine HCL BP</td> <td>15.0 kg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Qty.	Sl. No.	Import items	Qty.	Lumicar (Pilocarpine HCL eye drop BP 4%)((Each 10 ml bottle contains Pilocarpine HCL BP 0.4 gm))	36735.0 Numbers	1	Pilocarpine HCL BP	15.0 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Lumicar (Pilocarpine HCL eye drop BP 4%)((Each 10 ml bottle contains Pilocarpine HCL BP 0.4 gm))	36735.0 Numbers	1	Pilocarpine HCL BP	15.0 kg										

Case No.	116 / NC/3/MEET/Oct/202122/10													
Case Status	Case Approved													
Party Name	TATVA CHINTAN PHARMA CHEM LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021													
HQ File Number	HQRNORM APPLY 00049739AM21													
RA File Number	34AA04001609 AM21													
Licence No and Date	3411000058/29/12/2020													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>ETHYL TRIPHENYL PHOSPHONIUM BROMIDE. CAS NO. 1530-32-1 ASSAY</td> <td>1 kg</td> <td>1</td> <td>TRIPHENYL PHOSPHINE CAS NO: 603-35-0 ASSAY NLT 98%</td> <td>0.743 kg</td> </tr> </tbody> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	ETHYL TRIPHENYL PHOSPHONIUM BROMIDE. CAS NO. 1530-32-1 ASSAY	1 kg	1	TRIPHENYL PHOSPHINE CAS NO: 603-35-0 ASSAY NLT 98%	0.743 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
ETHYL TRIPHENYL PHOSPHONIUM BROMIDE. CAS NO. 1530-32-1 ASSAY	1 kg	1	TRIPHENYL PHOSPHINE CAS NO: 603-35-0 ASSAY NLT 98%	0.743 kg										

NLT 99%(ETHYL TRIPHENYL PHOSPHONIUM BROMIDE. CAS NO. 1530-32-1 ASSAY NLT 99%)				
RA concerned may take further necessary action as per above decision of NC.				

Case No.	117 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	FINE ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00050227AM21
RA File Number	03AA04015431 AM21
Licence No and Date	0311000530/30/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **4/82-ALC4/2018 dated 19.06.2018** against Advance Authorization No. **0310818353 dated 09.01.2018**, it was decided to ratify adhoc norms under Para 4.07 of HBP vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Glyceryl Mono Laurate (GML)	1 kg	1	LAURIC ACID	0.738 kg
		2	GLYCERINE	0.339 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	118 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved

Party Name	DANOPHARM CHEMICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021			
HQ File Number	HQRNORM APPLY 00051253AM21			
RA File Number	03AA04013474 AM21			
Licence No and Date	0311000518/31/12/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Alpha-(2,4-dichlorophenyl)-1H-Imidazole-1-ethanol (ANTI INFLAMMATORY)	1 kg	1	2 2 2 Trichloro Acetophenone	1.45 kg
		2	Imidazole	0.53 kg
		3	Sodium Borohydride	0.10 kg
		4	Dimethyl Suphoxide	0.65 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	119 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	DELTA FINOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00051264AM21
RA File Number	03AA04014749 AM21
Licence No and Date	0311000410/31/12/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	120 / NC/3/MEET/Oct/202122/10													
Case Status	Case Approved													
Party Name	FINE ORGANIC INDUSTRIES LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021													
HQ File Number	HQRNORM APPLY 00052319AM21													
RA File Number	03AA04015650 AM21													
Licence No and Date	0311000581/01/01/2021													
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 4/82-ALC4/2018 dated 19.06.2018 against Advance Authorization No. 0310818353 dated 09.01.2018, it was decided to ratify adhoc norms under Para 4.07 of HBP vol. I as per details given below or as applied by the firm, whichever is less: <table border="1" data-bbox="217 984 1431 1324"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="2">Glyceryl Mono Laurate (GML)</td><td rowspan="2">1 kg</td><td>1</td><td>LAURIC ACID</td><td>0.738 kg</td></tr> <tr> <td>2</td><td>GLYCERINE</td><td>0.339 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.		Export product	Qty.	Sl. No.	Import items	Qty.	Glyceryl Mono Laurate (GML)	1 kg	1	LAURIC ACID	0.738 kg	2	GLYCERINE	0.339 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Glyceryl Mono Laurate (GML)	1 kg	1	LAURIC ACID	0.738 kg										
		2	GLYCERINE	0.339 kg										

Case No.	121 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	SAISONS TRADE & INDUSTRY PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00052352AM21
RA File Number	03AA04015368 AM21
Licence No and Date	0311000545/01/01/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

- i. Stepwise complete and balanced chemical reactions, molecular weight and percentage yield on molar basis.**

Material balance for the entire process.

Case No.	122 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	PROLIFE BIO-CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00052368AM21
RA File Number	03AA04014535 AM21
Licence No and Date	0311000521/01/01/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	123 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00053385AM21
RA File Number	03AA04015146 AM21
Licence No and Date	0311000527/04/01/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	124 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred

Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00053375AM21
RA File Number	03AA04015736 AM21
Licence No and Date	0311000630/04/01/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	125 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00053377AM21
RA File Number	09AA04003174 AM21
Licence No and Date	0911000111/04/01/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	126 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	SAGA LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00054927AM21
RA File Number	08AA04005731 AM21
Licence No and Date	0811000286/05/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3MEET/Sep/202122/8 dated 24.09.2021 against Advance Authorization No. 0810147725 dated 11.05.2020, it was decided to ratify adhoc norms under Para 4.07 of HBP vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Import item	Qty.
DIFLAH 500 (Diosmin and Hesperidin Tablets 500mg)	1 Number Tablet	DIOSMIN + HESPERIDIN 9:1 (Assay NMT 93% and Water content NLT 2.9%)	564.29 mg
RA concerned may take further necessary action as per above decision of NC.			

Case No.	127 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00054949AM21
RA File Number	039404000664 AM21
Licence No and Date	0311000458/05/01/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	128 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00055252AM21
RA File Number	03AA04015651 AM21
Licence No and Date	0311000668/05/01/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
AZITHROMYCIN DIHYDRATE (USP)	1 kg	1	AZITHROMYCIN AMINE	0.9434 kg
		2	ACETONE	0.90 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	129 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	TOJO VIKAS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00055524AM21
RA File Number	05AA04021469 AM21
Licence No and Date	0511000609/05/01/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	130 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	SHREYANS CHEMICALS
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00056440AM21
RA File Number	03AA04016449 AM21
Licence No and Date	0311000702/06/01/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	131 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00056445AM21
RA File Number	09AA04003615 AM21
Licence No and Date	0911000133/06/01/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	132 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00055852AM21
RA File Number	03AA04014171 AM21
Licence No and Date	0311000718/06/01/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	133 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00056201AM21
RA File Number	02AA04007088 AM21

Licence No and Date	0211000149/06/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to refer the case to Department of Chemical & Petrochemicals (D/o C&PC).	

Case No.	134 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	YASH RASAYAN & CHEMICALS
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00056208AM21
RA File Number	34AA04001756 AM21
Licence No and Date	3411000089/06/01/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	135 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	BENZO CHEM INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00056731AM21
RA File Number	039404000653 AM21
Licence No and Date	0311000721/07/01/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	136 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021

and Date	
HQ File Number	HQRNORM APPLY 00057063AM21
RA File Number	03AA04015653 AM21
Licence No and Date	0311000731/07/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
Complete technical details as per Annexure to Appendix 4E.	

Case No.	137 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	MICRO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00058115AM21
RA File Number	07AA04006857 AM21
Licence No and Date	0711000247/08/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Case No.	138 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	SWISS PARENTERALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00058179AM21
RA File Number	08AA04006131 AM21
Licence No and Date	0811000317/08/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Master Batch Formula for the Export item. ii. COA of import item from foreign supplier.	

Case No.	139 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	ZEE LABORATORIES
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00058317AM21
RA File Number	05AA04022853 AM21
Licence No and Date	0511000697/08/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. DML for the export item showing approved composition. COA of import item from foreign supplier.	

Case No.	140 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021

HQ File Number	HQRNORM APPLY 00058376AM21
RA File Number	09AA04003607 AM21
Licence No and Date	0911000131/08/01/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	141 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	CARENOW MEDICAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00059520AM21
RA File Number	322404000077 AM21
Licence No and Date	3211000016/11/01/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and it was observed that the Export Product appears to be textile product, which are dealt in Norms Committee-5. Hence, it was decided to transfer the case to NC-5 .	

Case No.	142 / NC/3/MEET/Oct/202122/10			
Case Status	Case Approved			
Party Name	FDC LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021			
HQ File Number	HQRNORM APPLY 00059713AM21			
RA File Number	03AA04015859 AM21			
Licence No and Date	0311000791/11/01/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
</				

BRIMONIDINE EYE DROPS 5ML(EYE DROPS), 0.2% w/v	1 Vial	1	Brimonidine L-Tartrate	10.20 mg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	143 / NC/3/MEET/Oct/202122/10				
Case Status	Case Approved				
Party Name	SYNTHO CHIRALS PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021				
HQ File Number	HQRNORM APPLY 00059741AM21				
RA File Number	09AA04003656 AM21				
Licence No and Date	0911000173/11/01/2021				
Norms Committee Decision:					
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
</					

Case No.	144 / NC/3/MEET/Oct/202122/10			
Case Status	Case Approved			
Party Name	AURORE LIFE SCIENCES PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021			

HQ File Number	HQRNORM APPLY 00059985AM21													
RA File Number	09AA04003805 AM21													
Licence No and Date	0911000181/11/01/2021													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="2">Valaciclovir HCL(API)</td><td rowspan="2">1 kg</td><td>1</td><td>Guanine</td><td>0.84 kg</td></tr> <tr> <td>2</td><td>Dimethyl Formamide</td><td>3.515 kg</td></tr> </tbody> </table>		Export product	Qty.	Sl. No.	Import items	Qty.	Valaciclovir HCL(API)	1 kg	1	Guanine	0.84 kg	2	Dimethyl Formamide	3.515 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Valaciclovir HCL(API)	1 kg	1	Guanine	0.84 kg										
		2	Dimethyl Formamide	3.515 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	145 / NC/3/MEET/Oct/202122/10													
Case Status	Case Approved													
Party Name	AURORE LIFE SCIENCES PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021													
HQ File Number	HQRNORM APPLY 00060002AM21													
RA File Number	09AA04003745 AM21													
Licence No and Date	0911000180/11/01/2021													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Tolvaptan (Bulk Drug)</td><td>1 kg</td><td>1</td><td>7-Chloro- 1,2,3,4-tetrahydro- 5H-1-Benzazepin-5-one</td><td>0.96 kg</td></tr> </tbody> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	Tolvaptan (Bulk Drug)	1 kg	1	7-Chloro- 1,2,3,4-tetrahydro- 5H-1-Benzazepin-5-one	0.96 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Tolvaptan (Bulk Drug)	1 kg	1	7-Chloro- 1,2,3,4-tetrahydro- 5H-1-Benzazepin-5-one	0.96 kg										

		2	4-Nitro-2- methyl Benzoic Acid	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	146 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00060251AM21
RA File Number	06AA04002791 AM21
Licence No and Date	0611000095/11/01/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and it was observed that the Export Product appears to be food items, which are dealt in Norms Committee-6. Hence, it was decided to transfer the case to NC-6.	

Case No.	147 / NC/3/MEET/Oct/202122/10			
Case Status	Case Approved			
Party Name	SRIAM LABS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021			
HQ File Number	HQRNORM APPLY 00060414AM21			
RA File Number	09AA04003619 AM21			
Licence No and Date	0911000176/12/01/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

(1S, 4R) – Cis -4-Amino-2-cyclopentene-1- methanol tartrate (CAP-II)(Powder)	1 kg	1	2-Azabicyclo [2.2.1] hept- 5-en-3-one (Vince lactam)	1.337 kg
		2	Sodium borohydride	0.214 kg
		3	L(+) Tartaric acid	0.90 kg
		4	D (-) tartaric acid	0.742 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	148 / NC/3/MEET/Oct/202122/10			
Case Status	Case Approved			
Party Name	SRIAM LABS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021			
HQ File Number	HQRNORM APPLY 00060415AM21			
RA File Number	09AA04003617 AM21			
Licence No and Date	0911000177/12/01/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBI Vol. I as per details given below or as applied by the firm, whichever is less:				

Case No.	149 / NC/3/MEET/Oct/202122/10																
Case Status	Case Approved																
Party Name	SRINI PHARMACEUTICALS PRIVATE LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021																
HQ File Number	HQRNORM APPLY 00060915AM21																
RA File Number	09AA04002915 AM21																
Licence No and Date	0911000179/12/01/2021																
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="3">METHYL ALPHA- (4, 5, 6, 7-TETRAHYDRA-5- THIENO (3, 2- C) PYRIDYL) (2- CHLORO-PHENYL) ACETATE HYDROCHLORIDE (CPG-20) (SOLID)</td><td rowspan="3">1 kg</td><td>1</td><td>4, 5, 6, 7 TETRAHYDROTHIE NO (3, 2-C) PYRIDINE HYDROCHORIDE CPG10</td><td>0.74 kg</td></tr> <tr> <td>2</td><td>METHYL ISO BUTYL KETONE MIBK</td><td>1.092 kg</td></tr> <tr> <td>3</td><td>ETHYLENE DI CHLORIDE DI CHLORO ETHANE</td><td>0.70 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.		Export product	Qty.	Sl. No.	Import items	Qty.	METHYL ALPHA- (4, 5, 6, 7-TETRAHYDRA-5- THIENO (3, 2- C) PYRIDYL) (2- CHLORO-PHENYL) ACETATE HYDROCHLORIDE (CPG-20) (SOLID)	1 kg	1	4, 5, 6, 7 TETRAHYDROTHIE NO (3, 2-C) PYRIDINE HYDROCHORIDE CPG10	0.74 kg	2	METHYL ISO BUTYL KETONE MIBK	1.092 kg	3	ETHYLENE DI CHLORIDE DI CHLORO ETHANE	0.70 kg
Export product	Qty.	Sl. No.	Import items	Qty.													
METHYL ALPHA- (4, 5, 6, 7-TETRAHYDRA-5- THIENO (3, 2- C) PYRIDYL) (2- CHLORO-PHENYL) ACETATE HYDROCHLORIDE (CPG-20) (SOLID)	1 kg	1	4, 5, 6, 7 TETRAHYDROTHIE NO (3, 2-C) PYRIDINE HYDROCHORIDE CPG10	0.74 kg													
		2	METHYL ISO BUTYL KETONE MIBK	1.092 kg													
		3	ETHYLENE DI CHLORIDE DI CHLORO ETHANE	0.70 kg													

Case No.	150 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00060970AM21

RA File Number	09AA04003815 AM21			
Licence No and Date	0911000186/12/01/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Cefepime for Injection 2000mg (Sterile mixture of Cefepime Hcl and L-Arginine equivalent to anhydrous Cefepime 2000mg)	298000 Vials	1	Cefepime Hydrochloride (Non-Sterile)	826.76 kg
		2	L Arginine (Non-Sterile)	494.78 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	151 / NC/3/MEET/Oct/202122/10			
Case Status	Case Approved			
Party Name	AUROBINDO PHARMA LTD			
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021			
HQ File Number	HQRNORM APPLY 00060986AM21			
RA File Number	09AA04003810 AM21			
Licence No and Date	0911000187/12/01/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Cefepime for Injection 1000 mg (Each vial contains Sterile mixture of Cefepime Hcl and L-Arginine equivalent to	1 Number Vial	1	Cefepime Hydrochloride (Non-Sterile)	1319.91 mg

Anhydrous cefepime 1000mg.)		2	L Arginine (Non-Sterile)	789.92 mg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	152 / NC/3/MEET/Oct/202122/10
Case Status	Case Approved
Party Name	USV PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00061090AM21
RA File Number	03AA04015636 AM21
Licence No and Date	0311000899/12/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Perphenazine Tablets USP 2 Mg 100 S((5,550 Bottles x 100 Tablets Per Bottle = 5,55,000 Tablets) (Net Content Weight = 1.110 Kgs))	1 Tablet	1	Perphenazine USP	2.04 mg / 2mg Tablet
2	Perphenazine Tablets USP 4 Mg 100 S((11,640 Bottles x 100 Tablets Per Bottle = 11,64,000 Tablets) (Net Content Weight = 4.656 Kgs))	1 Tablet	1	Perphenazine USP	4.08 mg / 4 mg Tablet
3	Perphenazine Tablets USP 8 Mg 100 S((96,000 Bottles x 100 Tablets Per Bottle = 96,00,000 Tablets) (Net Content Weight = 76.800 Kgs))	1 Tablet	1	Perphenazine USP	8.16 mg / 8 mg Tablet
4	Perphenazine Tablets USP 16 Mg 100	1 Tablet	1	Perphenazine USP	16.32 mg /

	S((11,600 Bottles x 100 Tablets Per Bottle = 11,60,000 Tablets) (Net Content Weight = 18.560 Kgs))				16 mg Tablet
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RA concerned may take further necessary action as per above decision of NC.

Case No.	153 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	BALAJI AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00060368AM21
RA File Number	31AA04005070 AM21
Licence No and Date	3111000082/12/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Percentage yield in the reaction. ii. Catalogue and specific name of catalyst to be imported.	

Case No.	154 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	WEXFORD LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00061198AM21
RA File Number	07AA04006165 AM21
Licence No and Date	0711000260/12/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	

- i. **Copy of DML for each export item.**
- ii. **COA of import item from foreign supplier.**

Case No.	155 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	BALAJI AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00060369AM21
RA File Number	31AA04005050 AM21
Licence No and Date	3111000081/12/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Percentage yield in the reaction. ii. Catalogue and specific name of catalyst to be imported.	

Case No.	156 / NC/3/MEET/Oct/202122/10
Case Status	Case Deferred
Party Name	OPTRIX LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202122/ 10 and 12/11/2021
HQ File Number	HQRNORM APPLY 00061488AM21
RA File Number	09AA04003184 AM21
Licence No and Date	0911000114/13/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Complete and balanced chemical reactions showing recovery of by-products and their sale value. ii. Technical justifications for molar requirement of import item No. 2 and 4. iii. Percentage yield on molar basis for each step.	

Meeting ended with thanks to Chair and participants
